

National Company Law Tribunal

Allahabad Bench

CP NO. 11/2015

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017

NAME OF THE COMPANY: Soil & Envisio Industries Pvt Ltd vs Laleshmi Cotsyn Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 439 of the Companies Act of 1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Diptiman Singh	Advocate	Petitioner	D Singh
2.	Ankit K. Singh	PCS	Respondent	Ankit

CP.No.11/2015

Sh. Diptiman Singh, Advocate for the petitioner. He files Misc. Application annexing order of the Hon'ble Allahabad High Court, wherein direction was issued by the Hon'ble High Court in Restoration Application No.421581/2017 dated 21.12.2017 directing this court to ensure the record of the present case to be transmitted back to the Hon'ble High Court for hearing and disposal of the recall application.

The learned counsel informed that an internet a copy of the Hon'ble High Court's order, enclosed with the present application, which is as good as an authentic copy, hence may be acted upon. He further assures to furnish a certified copy of the order at the earliest. Therefore, the Registry of this Tribunal is directed to transmit back the case proceedings and records to the Registry of Hon'ble Allahabad High Court, by special messenger on receipt of formal requisition of Record. such

In view of this Misc. Application 245/2017 stand disposed of and the present Transferred Company Petition is also provisionally disposed of, however subject to outcome of the restoration application. before the Hon'ble High Court. consequently

Dated:22.12.2017

Sd—  
H.P. Chaturvedi,  
Member (Judicial)

Typed by:  
Jyoti  
(Stenographer)